1577 Q/36

(i)
NOTIFICATION

G.S.R. 84 (E).—In exercise of the powers conferred by sub-section (2) of section 14 of the Administrative Tribunals Act, 1985 (13 of 1985), the Central Government, hereby specifies the 2nd day of March, 1987 as the date on and from which the provisions of sub-section (3) of section 14 of the said Act shall apply to the Central Social Welfare Board, being an authority owned or controlled by Government, and makes the following amendments in the notification of the Government of India in the Ministry of Personnel, Public
In the said notification, in the Schedule after serial number 6 and entries relating thereto, the following shall be inserted, namely:


An authority controlled by Government.